



\$~85, 86 & 88

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ ITA 576/2025 CM APPL. 68944/2025 CM APPL. 68945/2025  
+ ITA 577/2025 CM APPL. 68948/2025 CM APPL. 68949/2025  
+ ITA 579/2025 CM APPL. 68983/2025 CM APPL. 68984/2025

PR. COMMISSIONER OF INCOME TAX-7, DELHI.....Appellant

Through: Mr. Puneet Rai, SSC with Mr.  
Ashvini Kumar, Mr. Rishabh Nangia  
and Mr. Gibran Naushad, Advs.

versus

UK PAINTS INDIA PVT. LTD. ....Respondent

Through: Mr. Ajay Vohra, Sr. Adv. with Mr.  
Vaibhav Kulkarni, Mr. Akash Shukla  
and Mr. Himanshu Aggarwal, Advs.

**CORAM:**  
**HON'BLE MR. JUSTICE V. KAMESWAR RAO**  
**HON'BLE MR. JUSTICE VINOD KUMAR**

**ORDER**  
**06.11.2025**

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**CM APPL. 68943/2025, CM APPL. 68947/2025 & CM APPL. 68982/2025 (Exemption)**

1. Exemption allowed, subject to just exceptions.
2. The applications are disposed of.

**ITA 576/2025 CM APPL. 68944/2025 CM APPL. 68945/2025, ITA 577/2025 CM APPL. 68948/2025 CM APPL. 68949/2025 & ITA 579/2025 CM APPL. 68983/2025 CM APPL. 68984/2025**

3. Mr. Puneet Rai, learned Senior Standing Counsel appearing for



appellant states that there are other appeals involving identical issues, which are yet to be listed. He states that he shall ensure listing of those appeals on 18.11.2025.

4. Renotify on 18.11.2025.

**V. KAMESWAR RAO, J**

**VINOD KUMAR, J**

**NOVEMBER 06, 2025**

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